

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

DATED: THE 2ND DAY OF MARCH *1998

CORAM: HON'BLE MR. S.DAYAL, A.M.

Original Application No.482 of 1994

Lal Bahadur Singh s/o Late Shri Ram Sunder Singh
R/o village Gaura, Post Shanker Ganj, District Jaunpur,
posted at present as Village Postman, Jalalpur, District
Jaunpur.

.... Applicant

C/A Shri Ali Hasan, Adv.

Versus

1. Union of India through Secretary Ministry of Communication, New Delhi.
2. Post Master General, U.P. at Lucknow.
3. District Postal Superintendent, Jaunpur.
4. Deputy Regional Inspector (Postal) Jalalpur District Jaunpur.

.... Respondents

C/R Shri Amit Sthalekar, Adv.

ORDER

BY HON'BLE MR.S.DAYAL, A.M.-

This is an application under section 19 of the Administrative Tribunals Act 1985.

2. The applicant has come to the Tribunal for setting aside the order of transfer dated 9.3.1994.

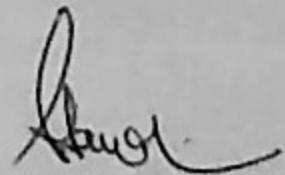
3. The applicant has mentioned in his original application that he was transferred from post office Gutwan to post office Jalalpur by order dated 27.1.93 and was again retransferred to Gutwan by order dated 9.3.94. On coming to know of his re-transfer from Jalalpur to Gutwan, the applicant made an application to Inspector of Post Offices stating that he had only one year and 10 months remaining and his children were studying and, therefore, he should not be transferred.

4. Shri Amit Sthalekar appears for the respondents. The respondents had initially contested the claim of the applicant on the ground that the transfer did not cause any inconvenience to the applicant because the distance from Jalalpur to Gutwan was only 12 k.m.s. and the applicant can look after the affairs from the place of transfer. However, subsequently the respondents filed a supplementary counter affidavit and mentioned that the transfer of the applicant from Jalalpur to Gutwan was on account of request of one Shri Amar Dev Singh for posting at Jalalpur. The transfer of the applicant remained stayed due to the pendency of this O.A. and in the meanwhile Shri Amar Dev Singh, who was transferred to Jalalpur to replace the applicant, died.

5. In the light of the above facts, the relief claimed by the applicant was already available to him due to the turn of events. Now the applicant himself ^{has} retired, no order need be passed in this O.A. The O.A. is dismissed as it has become infructuous.

No order as to cost.

Gc


MEMBER (A)